

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A No. 180/00764/2018

Tuesday, this the 25th day of September, 2018.

CORAM:

**HON'BLE Mr. E.K. BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE Mr. ASHISH KALIA, JUDICIAL MEMBER**

Mr. M. Ravindran, 49 years,
S/o. B.K. Muthu Maniyani (late),
Assistant Administrative Officer,
Presently working at ICAR-Central Plantation
Crops Research Institute, Research Centre,
Kidu, Nettana Post, Dakshina Kannada District,
Karnataka – 574 230. - Applicant

[By Advocate Mr. V.T. Madhavan Unni]

Versus

1. ICAR-Central Plantation Crops Research Institute,
Kudlu Post, Kasaragod – 671 124, Kerala,
Represented by its Director.
2. The Head (Chairman of Institute Transfer Committee)
Crop Production Division,
ICAR-Central Plantation Crops Research Institute,
Kudlu Post, Kasaragod – 671 124, Kerala.
3. The Head (Member of Institute Transfer Committee)
Crop Protection Division,
ICAR-Central Plantation Crops Research Institute,
Kudlu Post, Kasaragod – 671 124, Kerala.
4. Dr. P. Subramanian,
(Member of Institute Transfer Committee),
Principal Scientist (Agronomy),
ICAR-Central Plantation Crops Research Institute,
Kudlu Post, Kasaragod – 671 124, Kerala.
5. The Senior Finance & Accounts Officer,
(Member of Institute Transfer Committee),
ICAR-Central Plantation Crops Research Institute,
Kudlu Post, Kasaragod – 671 124, Kerala.
6. The Chief Administrative Officer,
(Member Secretary of Institute Transfer Committee),
ICAR-Central Plantation Crops Research Institute,
Kudlu Post, Kasaragod – 671 124, Kerala.

7. Neil Vincer,
 Assistant Administrative Officer,
 ICAR-Central Plantation Crops Research Institute,
 Kudlu Post, Kasaragod – 671 124, Kerala. - Respondents

[By Advocate : Mr. P. Santhosh Kumar]

The application having been heard on 25.09.2018, the Tribunal on the same day delivered the following:

ORDER

Per: E.K. Bharat Bhushan, Administrative Member

Applicant is aggrieved by the non-consideration of his request for transfer to Kasaragod Headquarters of the respondent organisation. He submits that respondent No. 7, who is on deputation from another organisation has been preferred to him and has been posted as Assistant (Annexure A-3).

2. Learned counsel for the applicant submits that applicant is satisfied, if a direction is given to respondent No. 1 to consider and take a decision on the representation submitted by the applicant.

3. At this point, we feel that the O.A can be disposed of at the admission stage itself by directing the respondent No. 1 represented by its Director CPCRI to consider the representation made by the applicant, a copy of which is available at Annexure A-11 and dispose of the same within two weeks from the date of receipt of a copy of this order.

4. O.A is disposed of. No order as to costs.

(Dated, 25th September, 2018.)

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K. BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

Applicant's Annexures

- Annexure A1 - True copy of the Identity Card of the applicant.
- Annexure A2 - True copy of the request for transfer given by the applicant to respondent No. 1 dated 16.01.2018.
- Annexure A3 - True copy of the order F. No. 4(13)/2008-Estt. Dated 04.07.2018 issued to the respondent No. 7.
- Annexure A4 - True copy of the circular F. No. 4(160)/2003-Estt. issued by the Administrative Officer dated 02.01.2018.
- Annexure A5 - True copy of the office order F. No. 4(198)/2008-Estt./327 issued by the respondent No. 1 dated 30.07.2016.
- Annexure A6 - True copy of the circular No. 4-7/85-Estt. V issued by the ICAR dated 26.06.1986.
- Annexure A7 - True copy of the circular F. No. 4-12/95-Cdn I issued by the ICAR dated 8.11.1995.
- Annexure A8 - True copy of the circular F. No. 4-7/85-Estt. V issued by the ICAR dated 08.10.1985.
- Annexure A9 - True copy of the agenda of IJSC meeting held on 24.11.2017 with covering letter dated 15.01.2018.
- Annexure A10 - True copy of the IJSC proceedings dated 02.03.2018 with covering letter dated 23.05.2018.
- Annexure A11 - True copy of the representation given by the applicant to the 2nd respondent dated 10.08.2018.

Annexures of Respondents

NIL
